## COURT-II

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

## APPEAL NO. 128 OF 2018 & IA NO. 605 OF 2018

Dated: 23<sup>rd</sup> October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Vcarve Solar LLP ... Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Anr. ....Respondent(s)

Counsel for the Appellant(s) : Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) : Mr. Shahbaz Hussain

Mr. Fahad Khan for R-2

## **ORDER**

Learned counsel, Mr. Anantha Narain M.G., appearing for the Appellant prays for one week's time to serve copy of appeal paper book to learned counsel appearing for the second Respondent.

Submission made by learned counsel appearing for the Appellant, as stated supra, is placed on record.

One week's time is granted to learned counsel appearing for the Appellant to serve copy of appeal paper book to learned counsel appearing for the second Respondent. He may do so by 30.10.2018.

List the matter on <u>01.11.2018</u>, as requested.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

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